

ITEM NO.31

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2279/2025

PAPPU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

Crl.A. No. 2280/2025 (II)

Crl.A. No. 2484/2025 (II)

Crl.A. No. 2437/2025 (II)

Date : 10-10-2025 This appeal was called on for hearing today.

For Appellant(s) : Ms. Taruna Ardhendumauli Prasad, AOR
Mr. Nitesh Ranjan, Adv.
Mr. Siddhanth Kumar, Adv.

Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.

For Respondent(s) :

Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.

Mr. Ajay Kumar Prajapati, Adv.
Mr. Namit Saxena, AOR
Mr. Rishabh Gautam, Adv.

Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 2279 and 2280/2025

Both the Respondents have already filed counter affidavit.

Original records of High Court and Trial Court have been received. Let soft copy of the same be provided to the Ld. Counsels for the parties.

Hence, the matters be processed for listing before the Hon'ble Court, under the rules.

Crl.A. No. 2484/2025

Ms. Taruna Ardhendumauli Prasad, Ld. Advocate has entered appearance on behalf of respondent Nos. 3 to 5.

Ld. Counsel seeks and is granted four weeks time to file vakalatnama and counter affidavit.

Delay in filing spare copies is condoned.

Let Notice of Lodgement of Petition of Appeal be issued and list the matter again on 25.11.2025.

Crl.A. No. 2437/2025

Respondent No.2 has already filed counter affidavit.

Respondent No.1 is duly represented. Counter Affidavit, if any, be filed in the meantime.

Original records of High Court and Trial Court have been received. Let soft copy of the same be provided to the Ld. counsels for the parties.

Hence, the matter be processed for listing before the Hon'ble Court, under the rules.

MASHROOR ALAM KHAN
Registrar